

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 323 of 1997.

Monday this the 3rd day of March 1997.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Asokan K. Vettath,
Vettath House, Pangarapally P.O.,
working as Extra Departmental Mail
Carrier, Pulickamaly P.O.,
Ernakulam.

... Applicant

(By Advocate Shri Ajith Prakash)

Vs.

1. The Sub Divisional Inspector of
Post Offices, Tripunithura
Sub Division, Tripunithura.

2. The Employment Officer,
Employment Exchange,
Ernakulam, Kochi-682 018.

3. The Postmaster General,
Central Region, Kochi-682016. ... Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 3rd March 1997
the Tribunal on the same day delivered the following:

O R D E R

The applicant who is working as Extra Departmental
Mail Carrier, Pulickamaly Post Office in Tripunithura
Sub Division w.e.f. 1.1.97 on a provisional basis is
aggrieved by the refusal on the part of the respondents to
consider him for regular selection and appointment on the
ground that his name has not been sponsored by the Employment
Exchange. Therefore, he has filed this application for a
direction to the respondents to consider his candidature also.
Shri TPM Ibrahim Khan, Senior Central Government Standing
Counsel appearing for respondents states that in view of

the ruling of the Hon'ble Supreme Court in Excise
Superintendent, Malakapatanam, Krishna District, Andhra
Pradesh Vs. KBN Visweshwara Rao and others, (1996) 6 SCC
216) respondents have to consider the case of the applicant
also for regular selection and appointment and that the
application may be disposed of with appropriate direction
to the respondents to do so.

2. In the light of the above submissions of the learned
counsel for respondents at the Bar the application is admitted
and disposed of with direction to respondents to consider
the applicant also as a candidate for selection and appointment
to the post of Extra Department Mail Carrier, Pulickamaly P.O,
at Tripunithura Sub Division scheduled to be held on 5.3.97
or any other deferred date. There is no order as to costs.

Dated the 3rd March 1997.



A.V. HARIDASAN
VICE CHAIRMAN

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